

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A NO. 488 OF 2025

IN THE MATTER OF:

ANKUSH SINGH

...APPLICANT

Versus

DISTRICT MAGISTRATE AMBEDKAR NAGAR
& ORS

...RESPONDENTS

REPLY ON BEHALF OF RESPONDENT NO. 4 I.E.
DR. ASHOK KUMAR SMARAK INTER COLLEGE
AND PUBLIC SCHOOL

(FOR INDEX: - Kindly See Inside)

New Delhi
Dated...03.2025

Shashi *Mansi*

S.A ZAIDI & MANSI CHAHAL
ADVOCATES
CHAMBER NO- 7, TRISHUL TOWER
KAUSHAMBHI, GHAZIABAD U.P
(M):8377863559
EMAIL: mansichahal104@gmail.com

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5.		

New Delhi
Dated. 7.03.2025

FILED BY

Shariq
Mansi

S.A ZAIDI & MANSI CHAHAL

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**REPLY ON BEHALF OF RESPONDENT NO. 4 I.E.
DR. ASHOK KUMAR SMARAK INTER COLLEGE
AND PUBLIC SCHOOL**

MOST RESPECTFULLY SHOWETH:

1. The present Original Application has been filed by the Applicant alleging encroachment and discharge of untreated sewage and industrial effluent along with solid waste in Tamsa river in District Ambedkar Nagar, Uttar Pradesh. The matter is pending adjudication before this Hon'ble Tribunal and is now listed on 11.03.2026.

2. That this Hon'ble National Green Tribunal vide order dated 22.09.2025 was pleased to issued notice to the Respondents directing them to file *their respective replies*. Pursuant to the said order, the present reply is being filed in compliance thereof.
3. At the outset, the Respondent herein denies each and every statement, submissions and contentions set forth in the Original Application to the extent the same are contrary to and/or inconsistent with the true and complete facts of the case and/or the submissions made on behalf of the Respondent herein in the present Reply. The Respondent herein further humbly submits that the averments and contentions, as stated in the Original Application under reply, may not be taken to be deemed to have been admitted by the Respondent herein, save and except what are expressly and specifically admitted and the rest may be read as travesty of facts

4. PRELIMINARY SUBMISSIONS:

- 4.1.** That the present Original Application filed by the Applicant is misconceived, frivolous and devoid of any factual or legal basis and has been filed without any proper verification of facts.

- 4.2.** That the allegations made against Respondent No. 4 (Dr. Ashok Kumar Smarak Inter College and school) regarding alleged encroachment over the flood plains of the Tamsa River are false, baseless and denied in toto.

- 4.3.** That the Applicant has failed to place on record any scientific study, government notification, or official demarcation showing that the land on which Respondent No. 4 is situated falls within the flood plains of the river.

- 4.4.** That in the absence of any official demarcation of flood plains by the competent authority, the

allegation of encroachment is purely speculative and legally untenable.

5. FACTS OF THE CASE:

5.1. That Respondent No. 4 is a lawfully established educational institution (School and Inter College) which has been operating in the area since the year 2009.

5.2. That the land on which the school is situated was legally purchased through a registered sale deed executed in the year 2007, much prior to the filing of the present application. **The True Copy Of Revenue Record of answering respondent is annexed herewith and marked as ANNEXURE A/1.**

5.3. That since its establishment, the institution has been providing educational facilities to students

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in the region and is functioning in accordance with applicable laws.

5.4. That Respondent No. 4 is fully compliant with environmental regulations and has obtained valid Consent to Operate (CTO) from the Uttar Pradesh Pollution Control Board. The school i.e. Dr A K Public school has valid CTO which is valid for the period 27.11.2025 to 31.03.2030, whereas Dr. Ashok Kumar Smarak Inter College also has valid CTO which is valid for the period 27.11.2025 to 31.03.2030. **The True copy of the consent is annexed herewith and marked as ANNEXURE A/2 (colly).**

5.5. That Respondent No. 4 school has also installed a 40 MLD Sewage Treatment Plant (STP) whereas the inter college has installed a 20 KLD STP for proper treatment of wastewater generated within the premises.

- 5.6.** That the treated water is disposed of in accordance with applicable environmental norms and no untreated sewage is discharged into the river or surrounding environment.
- 5.7.** That in the inspection conducted by the UPPCB, no violation of environmental norms has been attributed to Respondent No. 4 by the Pollution Control Board.
- 5.8.** That the Applicant has merely alleged that the Respondent No. 4 institution is situated within the flood plains of the Tamsa River, however no official flood plain demarcation has been carried out by any competent authority yet.
- 5.9.** That in the absence of such demarcation, the allegation of encroachment cannot be sustained in law.

5.10. That it is respectfully submitted that several other commercial and residential establishments are also situated in the vicinity of Respondent No. 4 School and have been functioning in the area for many years near the Tamsa river floodplains. However, the Applicant has deliberately and selectively chosen to array Respondent No. 4 as a party in the present proceedings while ignoring numerous similarly situated establishments on Tamsa river. This clearly reflects the mala fide intention of the Applicant and demonstrates that the present application has been filed with an ulterior motive solely to harass Respondent No. 4, rather than to address any genuine environmental concern.

6. REPLY ON MERITS:

6.1. That the contents of Para 1 & 2 does not need any reply from the answering respondent.

- 6.2.** That the contents of Para 3 are denied and submitted that Respondent No. 4 is a lawfully established educational institution. The answering Respondent is fully compliant with environmental norms and has obtained a valid Consent to Operate (CTO) from the Uttar Pradesh Pollution Control Board, which is valid from 27.11.2025 to 31.03.2030. It is further submitted that Respondent No. 4 does not discharge any untreated effluent into the river and has taken adequate environmental safeguards.
- 6.3.** That the contents of Para 4 does not need any reply from the answering respondent. However, it is denied that Respondent No. 4 has in any manner caused obstruction, encroachment or environmental damage to the river ecosystem as alleged O.A.

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6.4. That the contents of Para 5 are denied and submitted that the allegations made in this paragraph are vague, generalized and denied insofar as they relate to Respondent No. 4._It is submitted that the Applicant has relied upon newspaper reports and unverified local sources, which cannot be treated as conclusive evidence for establishing environmental violations by Respondent No. 4._Respondent No. 4 reiterates that it has never discharged any untreated waste or effluent into the river or surrounding environment.

6.5. That the Contents of Para 6 are denied and submitted The contents of this paragraph regarding alleged widespread violations are general allegations against various establishments and no specific violation has been attributed to Respondent No. 4.

6.6. That Contents of Para 7 relate to the statutory duties of the Uttar Pradesh Pollution Control Board and other authorities under the Solid Waste Management Rules, 2016 and therefore do not concern Respondent No. 4 directly. Without prejudice, it is stated that Respondent No. 4 has always cooperated with the regulatory authorities and has complied with applicable environmental norms.

6.7. That the Contents of Para 8 need no reply from the answering respondent. However it is humbly submitted that Respondent No. 4 has not committed any violation of environmental laws and therefore the question of action against Respondent No. 4 does not arise.

6.8. That the Contents of Para 9 are vehemently denied insofar as they relate to Respondent No. 4. It is submitted that Respondent No. 4 is a

lawfully established educational institution which has been functioning on land purchased through a registered sale deed executed in the year 2011. The Applicant has failed to produce any revenue record, government notification, or scientific report to demonstrate that the land of Respondent No. 4 falls within the flood plains of the Tamsa River. In absence of any official floodplain demarcation by a competent authority, the allegations are wholly speculative and unsustainable.

6.9. The Contents of paragraph 10 are incorrect, misconceived and denied. Respondent No. 4 has not carried out any activity that causes environmental degradation. It is further submitted that Respondent No. 4 has taken adequate environmental safeguards and has ensured proper wastewater management within the premises.

- 6.10.** The contents of paragraph 11 are denied and submitted Respondent No. 4 has not carried out any activity that has caused obstruction to the natural flow of the river.
- 6.11.** The contents of paragraph 12 are denied insofar as they attempt to implicate Respondent No. 4 in alleged pollution of the river. It is submitted that Respondent No. 4 has installed a 20 MLD & 40 MLD Sewage Treatment Plant (STP) within its premises for proper treatment and management of wastewater generated within the campus. The treated water is handled in accordance with environmental norms and no untreated discharge is released into the river system.
- 6.12.** That the contents of paragraph 13 are misleading and denied. The Applicant has relied upon assumptions and without any scientific study or expert report establishing that Respondent No. 4

has encroached upon the river floodplain. It is submitted that no floodplain demarcation exercise has been carried out by the competent authority, and therefore the allegation of encroachment is legally untenable.

- 6.13.** That the contents of Para 14 are denied and submitted that respondent no. 4 has never dumped any solid waste near or inside the river Tamsa, Infact respondent no. 4 scientifically disposes off its solid waste with the Nagar Palika Parishad, as the respondent no. 4 also regularly pays the Nagar Palika Taxes who comes and collects the waste on a regular basis. Alongside this, the respondent No. 4 on 05.01.2026 has made an agreement with the Nagar Palika Parishad Akbarpur for cleaning, collection, transportation and scientific disposal of the sludge, Septage and other waste, on regular basis. **The True Copy of the Nagar Palika Tax**

Receipts along with agreement dated 05.01.2026 is annexed herewith and marked as ANNEXURE A/3.

6.14. The Contents of the Para 15 are denied. It is denied that if there have been any action on part of the administration in the past, same has always been left without conclusion and without taking any remedial action including directing closure of such establishments. It is submitted that the Answering Respondent has at all times operated in strict compliance with all applicable environmental laws, statutory consents, and conditions thereof. The Answering Respondent has always cooperated with statutory inspections and has provided all requisite information and access to authorities, including the Respondent Uttar Pradesh Pollution Control Board.

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- 6.15.** The Contents of the Para 16 are wrong and denied. It is denied that the inaction of the Respondents is continuing till dated and leading to continued deterioration of river and its ecosystem. It is submitted that the Answering Respondent has at all times ensured that its operations do not cause any deterioration of River Tamsa or its ecosystem.
- 6.16.** That in response to the contents of the Para 17 it is submitted that no damage or harm is being caused by the answering Respondent to the river Tamsa.
- 6.17.** The contents of the Para 18 need no reply from the Answering Respondent.

7. REPLY TO GROUNDS:

- 7.1.** That the Contents of Para A are denied and submitted that the answering respondent is a lawful established institution who fully complies with the environmental norms and has always

cooperated with the regulatory authorities. The answering respondent operates with valid consents and agreements and does not contribute to degradation of environment in any manner whatsoever.

7.2. That the contents of Para B-E are denied and does not needs any reply from the answering respondent.

7.3. That the contents of Para F are denied and submitted that the answering Respondent has never discharged any untreated waste into, or polluted, River Tamsa and will also ensure the same in future also.

7.4. That the contents of Para G-M are denied and does not needs any reply from the answering respondent.

8. REPLY TO PARA 19 & 20:

8.1. That the contents of Para 19 are denied and does not needs any reply from the answering respondent.

8.2. That the contents of the Para 20 are wrong and denied and submitted that the Answering Respondent has not discharged solid waste into River Tamsa, and no continuing violation or cause of action arises from its operations. The answering respondent fully complies with the environmental norms. Therefore, there is no cause of action that has arisen against the answering Respondent herein.

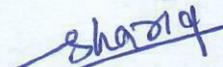
9. REPLY TO PRAYER:-

The contents of the prayer of the O.A are denied and humbly submitted that this Honourable tribunal may kindly dismiss the present Original Application.

Respondent No. 4
(Dr Ashok Kumar Smarak Inter College and
School)

New Delhi
Dated: 7...03.2026

Through


Shariq Abbas Zaidi & Mansi Chahal
Advocates



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O.A No. 488 OF 2025

IN THE MATTER OF

ANKUSH SINGH

.....APPLICANT

VERSUS

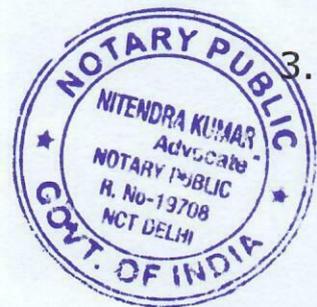
DISTRICT MAGISTRATE AMBEDKAR NAGAR & ORS.

....RESPONDENTS

AFFIDAVIT

I Renu Verma, Director of Dr. A.K. Public School at Meeranpur Akbarpur, District Ambedkar Nagar, Uttar Pradesh:-224122, presently at New Delhi do here by solemnly affirm and declare as under:

1. That I am the Respondent No. 3 in the above noted case therefore I am fully conversant with the fact of the case I am competent to sign and swear this Affidavit.
2. That the accompanying reply has been drafted by me from the instruction of the applicant and the same has been read over and explain to applicant and the same are true and correct.
3. That the Contents of accompanying Reply be read as part and parcel of this affidavit as the same are not repeated herewith for the sake of brevity.



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रत्न वर्मा

DEPONENT

VERIFICATION

Verified at Delhi on this **15 DEC 2025** day of **2025**, 2025 that the contents of my above Affidavit are true and correct to my knowledge and nothing material has been concealed there from.

रत्न वर्मा

DEPONENT

I Identified the deponent who has signed in my presence



CERTIFIED THAT DEPONENT

Sh./Ms. Age

S/o, W/o, D/o *Ranvir*

R/o

Identified by *Ak Pabun*

Signature *Ranvir Chaudhary*

Address to

his/her

NITENDRA KUMAR, NOTARY PUBLIC
Govt. of India, DELHI

Link:



भूलेख - खतोनी
राजस्व परिषद, उत्तर प्रदेश

UJ/UP/REGISTRATION/2023 11.34.43 AM

Annexure A/1
22

जनपद : अम्बेडकरनगर

ग्राम कोड : 216494

तहसील : अकबरपुर

फसली वर्ष : 1425-1430 (01 जुलाई, 2017 से 30 जून, 2023)

ग्राम : रसूलाबाद हीजापट्टी

खाला संख्या : 00039

श्रेणी : 1-क/भूमि जो सार्वजनिक भूमिधरो के अधिकार में हो।

खतदार का विवरण		खतदारी प्रारम्भ होने का विवरण		भूमि का विवरण		खतदार का अंश		
खसरा/ गाटा संख्या	(2) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अंतिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवसर हेतु)	(3) न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / जोत का आधार	(4) वर्ष	(5) कृपया उत्तर खसरे की भूमिति (सूखड गाटा) के बाद प्रस्ता / विक्रय / भू-नक्शा / नामांतरण बही) हेतु खसरा संख्या पर क्लिक करें।	(6) गाटे का कुल क्षेत्रफल(हे०)	(7) हिस्से में	(8) क्षेत्रफल में(हे०)	(9) खतदार द्वारा देय भू-राजस्व
219/2	1) डा0अशोक कुमार स्मारक / ./. 2) इण्टर कालेज तमसा मार्ग / ./. 3) मीरानपुर अकबरपुर द्वारा / ./. 4) प्रबन्धक रेनु वर्मा पत्नी अशोक / ./. 5) कुमा वर्मा नि0 तमसा मार्ग / ./. 6) मीरानपुर अकबरपुर / ./.		1378फ	219/2 (2164940219100212)	0.0760			3.00

कुल गाटे : एक

कुल क्षेत्रफल : शून्य दशमलव शून्य सात छह शून्य (हैक्टयर)

कुल भू-राजस्व : तीन दशमलव शून्य रूपये

1.5

नामान्तरण / परिवर्तन का विवरण		खारिज किया गया			दुरुव किया गया	
(10) न्यायालय का नाम / कम्प्यूटीकृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / नामान्तरण का आधार / जिल्ला हस्ताक्षर नाम (एदनाम) / जिल्ला हस्ताक्षर दिनांक	(11) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं० (अन्तिम चार अंक) अथवा पैन नं० (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(12) गाटे का खसरा नम्बर / यूनीक कोड	(13) क्षेत्रफल(हे०)	(14) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं० (अन्तिम चार अंक) अथवा पैन नं० (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(15) गाटे का खसरा नम्बर / यूनीक कोड	(16) क्षेत्रफल(हे०)

(17) भूमि के सम्बन्ध में विवादाधीन राजस्व वाद की कम्प्यूटीकृत संख्या

(18) बंधक/बंधक-मुक्त होने की स्थिति

(18.1) बंधक होने की स्थिति (संस्था अथवा बैंक का नाम/कोड/बंधक का दिनांक/धनराशि/आवेदन संख्या/खारेदार(पिता-पति-संरक्षक))

(18.2) बंधक-मुक्त होने की स्थिति (संस्था अथवा बैंक का नाम/कोड/बंधक-मुक्त का दिनांक/धनराशि/आवेदन संख्या/खारेदार(पिता-पति-संरक्षक)) :

(19) अभ्युक्ति :

पूर्व आदेशों का विवरण :

कृपया उक्त खसरे की प्रस्थिति (भूखंड (गाटा) के वाद भ्रस्त विक्रय /शु-नवशा /नामान्तरण बही) हेतु खसरा संख्या पर क्लिक करें।

Disclaimer: उक्त ऑनलाइन मात्र अवलोकनार्थ है, उक्त विवरण अद्यतन है, तहसील कम्प्यूटर केन्द्र एवम सी.एस.सी./लोकवाणी केन्द्र से उद्धरण की प्रमाणित प्रति प्राप्त की जा सकती है।

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भूखेख - खतीनी
राजस्व परिषद, उत्तर प्रदेश

24

Hindi

Back

उद्घरण खतीनी (अप्रमाणित प्रति)

05/December/2025 11:30:00 AM

जनपद : अम्बेडकरनगर

ग्राम कोड : 216494

तहसील : अकबरपुर

फसली वर्ष : 1425-1430 (01 जुलाई, 2017 से 30 जून, 2023)

ग्राम : रसूलवादा हौजपट्टी

खाला संख्या : 00072

श्रेणी : 1-क/भूमि जो संक्रमणीय भूमिधरो के अधिकार में हो।

खसरा/गाटा संख्या	(2) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अंतिम चार अंक) अथवा पिन नं0 (6-9 स्थान के अंक) / पत्ता / जन्मतिथि (अवश्यक हेतु)	(3) न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा आदेश संख्या / आधार	(4) वर्ष	(5) गाटा (पूनीक कोड)	(6) गाटा का कुल क्षेत्रफल(हे०)	(7) हिस्से में	(8) क्षेत्रफल में(हे०)	(9) खतिदार द्वारा देय भू-राजस्व
220	1) बच्चा लाल / जवाहिर लाल / नि. ग्राम 2) भानमती / जीतलाल / नि. ग्राम 3) सूरज / जीतलाल / नि. ग्राम 4) डा0 अशोककुमार स्मारक इण्टर / ./. 5) कालेज तमसा मार्ग मीरानपुर / ./. 6) द्वारा प्रबन्धक सुनीलकुमार पुत्र / ./. 7) रामभिलन नि0मीरानपुर अक0 / ./.		1360फ	220 (2164940220000012)	0.0230			1.01

कुल गाटे : एक

कुल क्षेत्रफल : शून्य दशमलव शून्य दो तीन शून्य (हिन्देघर)

कुल भू-राजस्व : एक दशमलव शून्य एक रुपये

नामान्तरण / परिवर्तन का विवरण	खारिज किया गया			दुर्ब किया गया		
(10) न्यायालय का नाम / कम्प्यूटीकृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / नामान्तरण का आधार / डिजिटल हस्ताक्षर नाम (पदनाम) / डिजिटल हस्ताक्षर दिनांक	(11) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं० (अन्तिम चार अंक) अथवा पैन नं० (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(12) गाटे का खसरा नम्बर / यूनीक कोड	(13) क्षेत्रफल(हे०)	(14) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं० (अन्तिम चार अंक) अथवा पैन नं० (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(15) गाटे का खसरा नम्बर / यूनीक कोड	(16) क्षेत्रफल(हे०)

(17) भूनि के सम्बन्ध में विचारणीय राजस्व वाद की कम्प्यूटीकृत संख्या

(18) बंधक/बंधक-मुक्त होने की स्थिति

(18.1) बंधक होने की स्थिति (संस्था अथवा बैंक का नाम/कोड/बंधक का दिनांक/धनराशि/आवेदन संख्या/खारिजदार(पिता-पति-संरक्षक))

(18.2) बंधक-मुक्त होने की स्थिति (संस्था अथवा बैंक का नाम/कोड/बंधक-मुक्त का दिनांक/धनराशि/आवेदन संख्या/खारिजदार(पिता-पति-संरक्षक)) :

(19) अभ्युक्ति :

पूर्व आदेशों का विवरण :

1) 1426फ0 आदेशानुसार रा0नि0 बेवना वाद सं0 2018900404013834 / 22-11-18 को आदेश हुआ कि खाता सं0 69, 70, 71, 72 से मुक्त बच्चालाल का नाम खारिज करके श्रीमती फूलकुमारी पत्नी बच्चालाल मशुक्कार धुव दीपक करन पुत्राण बच्चालाल व पूजा पूनम पुत्रीाण बच्चालाल नि0 ग्राम का नाम वरासतन अंकित हो।ह0र0क0 31-12-18

कृपया उक्त खसरे की प्रस्थिति (मूखंड (गाटा) के वाद प्रस्त/विक्रय/भू-नक्शा/नामान्तरण बही) हेतु खसरा संख्या पर क्लिक करें।

Disclaimer: उक्त आँकड़े मात्र अवलोकनार्थ हैं, उक्त विवरण अद्यतन है, तहसील कम्प्यूटर केन्द्र एवम सी.एस.सी/लोकवाणी केन्द्र से उद्धरण की प्रमाणित प्रति प्राप्त की जा सकती है।

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Software Powered By: National Informatics Center, Uttar Pradesh State Unit, Lucknow.



भूलेख - खतीनी
राजस्व परिषद्, उत्तर प्रदेश

उद्घरण खताना (अप्रमाणित प्रत)

05/December/2025 11:32:46 AM

26

जनपद : अम्बेडकरनगर

ग्राम कोड : 216494

तहसील : अकबरपुर

फसली वर्ष : 1425-1430 (01 जुलाई, 2017 से 30 जून, 2023)

ग्राम : रस्तावाद होजपट्टी

खता संख्या : 00072

श्रेणी : 1-क/गुमि जो संक्रमणीय भूमिधरों के अधिकार में हो।

खतिदार का विवरण		खतिदारी प्रारम्भ होने का विवरण		भूमि का विवरण		खतिदार का अंश		
खसरा/ गाटा संख्या	(2) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अंतिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(3) न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / जात का आधार	(4) वर्ष	कृपया उक्त खसरे की प्रसिद्धि (प्लेड गाटा) के बाद ग्रस्त / विक्रय / धु-नकशा / नामांतरण बही (हेतु खसरा संख्या पर क्रिक करें।	(6) गाटे का कुल क्षेत्रफल(हे०)	(7) हिस्से में	(8) क्षेत्रफल में(हे०)	(9) खतिदार द्वारा देय भू-राजस्व
222	1) बच्चा लाल / जवाहिर लाल / नि. ग्राम 2) भानमती / जीतलाल / नि. ग्राम 3) सूरज / जीतलाल / नि. ग्राम 4) डा0 अशोककुमार स्मारक इण्टर / ./. 5) कालेज तमसा मार्ग मीरानपुर / ./. 6) द्वारा प्रबन्धक सुनीलकुमार पुत्र / ./. 7) राममिलन नि0मीरानपुर अक0 / ./. 1360फ		222 (2164940222000012)	0.0280			1.24	

कुल गाटे : एक

कुल क्षेत्रफल : शून्य दशमलव शून्य दो आठ शून्य (हिस्टेयर)

कुल भू-राजस्व : एक दशमलव दो चार रुपये

नामान्तरण / परिवर्तन का विवरण		खारिज किया गया			दर्ज किया गया	
(10) न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / नामान्तरण का आधार / डिजिटल हस्ताक्षर नाम (पदनाम) / डिजिटल हस्ताक्षर दिनांक	(11) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं० (अन्तिम चार अंक) अथवा पैन नं० (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(12) गाटे का खसरा नम्बर / ग्रामीक कोड	(13) क्षेत्रफल(हे०)	(14) नाम/पिता-पति-संरक्षक- प्रबंधक का नाम / जाति कोड / आधार नं० (अन्तिम चार अंक) अथवा पैन नं० (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(15) गाटे का खसरा नम्बर / ग्रामीक कोड	(16) क्षेत्रफल(हे०)

(17) ग्रामि के सम्बन्ध में विवाहाधीन राजस्व वाद की कम्प्यूटरीकृत संख्या

(18) बंधक/बंधक-मुक्त होने की स्थिति

(18.1) बंधक होने की स्थिति (संस्था अथवा बैंक का नाम/कोड/बंधक का दिनांक/धनराशि/आवेदन संख्या/खातेदार/पिता-पति-संरक्षक)

(18.2) बंधक-मुक्त होने की स्थिति (संस्था अथवा बैंक का नाम/कोड/बंधक-मुक्त का दिनांक/धनराशि/आवेदन संख्या/खातेदार/पिता-पति-संरक्षक):

(19) अभ्युक्ति:

1) 1426क0 आदेशानुसार रा0नि0 बेवना वाद सं0 2018900404013834 / 22-11-18 को आदेश हुआ कि खाता सं0 69, 70, 71, 72 से मुक्त बच्चालाल का नाम खारिज करके श्रीमती पूरुकुमारी पती बच्चालाल मञ्जुकुमार धुव दीपक करन पुत्रगण बच्चालाल व पूजा पुनम पुत्रीगण बच्चालाल नि0 ग्राम का नाम वरासतन अंकित हो।ह0र0क0 31-12-18

कृपया उक्त खसरे की प्रस्थिति (भूखंड (गाटा) के वाद प्रस्ता/विक्रय/भू-नक्शा/नामान्तरण बही) हेतु खसरा संख्या पर क्लिक करें।

Disclaimer: उक्त आँकड़े मात्र अवलोकनाधी हैं, उक्त विवरण अद्यतन है, तहसील कम्प्यूटर केन्द्र एवम सी.एस.सी./लोकवाणी केन्द्र से उद्धरण की प्रमाणित प्रति प्राप्त की जा सकती है।

Software Powered By: National Informatics Center, Uttar Pradesh State Unit, Lucknow.

District:



भूखेख - खेतीनी
राजस्व परिषद, उत्तर प्रदेश

U3/UPREGISTRATION/2023 11.33.30 AM

जनपद : अम्बेडकरनगर
ग्राम कोड : 216494

तहसील : अकबरपुर
फसली वर्ष : 1425-1430 (01 जुलाई, 2017 से 30 जून, 2023)

ग्राम : रसूलाबाद होजपट्टी
खाला संख्या : 00064

श्रेणी : 1-क/भूमि जो सकम्पाणीय भूमिधरो के अधिकार में हो।

खसरा/ गाटा संख्या	खालेदार का विवरण		खालेदारी प्रारम्भ होने का विवरण		भूमि का विवरण		खालेदार का अंश			
	(2) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं० (अंतिम चार अंक) अथवा पैन नं० (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(3) न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / जौत का आधार	(4) वर्ष	(5) गाटा (पूर्विक कोड)	(6) गाटा का कुल क्षेत्रफल(हे०)	(7) हिस्से में	(8) क्षेत्रफल में(हे०)	(9) खालेदार द्वारा देय भू-राजस्व		
224	1) बन्ना लाल / जवाहर लाल / नि. ग्राम 2) डा० अशोककुमार स्वारक इण्टर / ./. 3) कालेज तमसा मार्ग मीरानपुर / ./. 4) द्वारा प्रबन्धक सुनीलकुमार पुत्र / ./. 5) रामभिलन नि०मीरानपुर अक० / ./. 6) श्रीमती गायत्री देवी / रामसुदीन / बालापुर रोरीगांव		1360फ	224 (2164940224000012)	0.0790			3.50		

कुल गाटे : एक

कुल क्षेत्रफल : शून्य दशमलव शून्य सात नौ शून्य (हिकेयरे)

कुल भू-राजस्व : तीन दशमलव पांच शून्य रुपये

नामान्तरण / परिवर्तन का विवरण	खारिज किया गया	दर्ज किया गया
(10) न्यायालय का नाम / कम्प्यूटीकृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / नामान्तरण का आधार / डिजिटल हस्ताक्षर नाम (पदनाम) / डिजिटल हस्ताक्षर दिनांक	(11) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं० (अन्तिम चार अंक) अथवा पैन नं० (6-9 स्थान के अंक) / पता / जन्मतिथि (अवश्यक हेतु)	(12) गाटे का खसरा नम्बर / ग्रामीक कोड
	(13) क्षेत्रफल(हे०)	(14) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं० (अन्तिम चार अंक) अथवा पैन नं० (6-9 स्थान के अंक) / पता / जन्मतिथि (अवश्यक हेतु)
		(15) गाटे का खसरा नम्बर / ग्रामीक कोड
		(16) क्षेत्रफल(हे०)

29

(17) भूमि के सम्बन्ध में विचारणीय राजस्व वाद की कम्प्यूटीकृत संख्या

(18) बंधक/बंधक-मुक्त होने की स्थिति

(18.1) बंधक होने की स्थिति (संस्था अथवा बैंक का नाम/कोड/बंधक का दिनांक/धनराशि/आवेदन संख्या/खारेदार(पिता-पति-संरक्षक))

(18.2) बंधक-मुक्त होने की स्थिति (संस्था अथवा बैंक का नाम/कोड/बंधक का दिनांक/धनराशि/आवेदन संख्या/खारेदार(पिता-पति-संरक्षक)) :

(19) अभ्युक्ति :

पूर्व आदेशों का विवरण :

1) 1426फ0 आदेशानुसार रा0नि0 बेवगना वाद सं0 2018900404013834 / 22-11-18 को आदेश हुआ कि खाता सं0 64, 66, 67, 68 से मूलक बच्चालाल का नाम खारिज करके श्रीमती फूलकुमारी पत्नी बच्चालाल मशरूमर धुव दीपक करन पुत्रगण बच्चालाल व पूजा पूनम पुत्रीगण बच्चालाल नि0 ग्राम का नाम वरासतन अंकित हो। डोर0का0 31-12-18

कृपया उक्त खसरे की प्रस्थिति (भूखंड (गाटा) के वाद भ्रस्त/विकल्प/भू-नक्शा/नामांतरण बही) हेतु खसरा संख्या पर क्लिक करें।

Disclaimer: उक्त ऑफ़कडे मात्र अवलोकनार्थ है, उक्त विवरण अद्यतन है, तहसील कम्प्यूटर केन्द्र एवम सी.एस.सी/लोकवाणी केन्द्र से उद्धरण की प्रमाणित प्रति प्राप्त की जा सकती है।

Above content is for information. The information provided online is updated and no physical visit is required. For Certified copy, apply through e-district portal/CSC/Tehsil Computer Centre.

Software Powered By: National Informatics Center, Uttar Pradesh State Unit, Lucknow.

T. S.



Annexure A/2 30

Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : GREEN

Application Id : 34539211

254997/UPPCB/Faizabad(UPPCBRO)/CTO/both/AMBEDKAR
NAGAR/2025

Date: 06/12/2025

To,

M/s

DR ASHOK KUMAR SMARAK INTER COLLEGE

TAMSA MARG MEERANPUR AKBARPUR, DISTRICT -AMBEDKAR
NAGAR, 224122, AMBEDKAR NAGAR, 224122

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to DR ASHOK KUMAR SMARAK INTER COLLEGE located at TAMSA MARG MEERANPUR AKBARPUR, DISTRICT -AMBEDKAR NAGAR, 224122, AMBEDKAR NAGAR, 224122. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA DR ASHOK KUMAR SMARAK INTER COLLEGE granted for the period from 27/11/2025 to 31/03/2030 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Education College from Class 1 to 12	Class 1 to 12	Numbers/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	STP- 20 KLD	STP	As Per Board Norms

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	As Per Board Norms
2	BOD (mg/L)	As Per Board Norms
3	TSS (mg/L)	As Per Board Norms

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
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Emission Quality Standards

S No.	Stack no	Parameters	Standards
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In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upeep.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

This Consent to operate is being granted to M/s. DR ASHOK KUMAR SMARAK INTER COLLEGE, TAMSA MARG MEERANPUR, AKBARPUR, DISTRICT -AMBEDKAR NAGAR for operate of the school which is valid for Education College from Class 1 to 12 as CTO application

1. Ensure that the school obtains No Objection Certificate from SGWA for ground water exploitation.

2. Ensure that the school is run in such a manner that it does not have any adverse impact on the surrounding environment, population and health of the people.
3. Ensure that no objection certificate is obtained from the authorized organization for fire safety and sent within one month.
4. Compliance with the provisions mentioned in the Hazardous Waste Management Rules-2016 as amended should be ensured.
5. As per the proposal, install rain water harvesting and ground water recharging in the school as per the requirement.
6. College shall comply with various Waste Management Rules as notified by MoEf & CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, E- waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016. Under E (P) Act, 1986.
7. College shall ensure adequate plantation and green belt within its premises. Green cover shall be 33 percent of total premises area in compliance of approved map from concerned Authority.
8. Under the Noise Pollution (Regulation and Control) Rule 2000, the unit shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dBA during night.
9. The College shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986., Municipal solid waste (Management & Handling) rules 2016 and Construction & Demolition Management Rules 2016.
10. In case of violation of above mentioned conditions or any public complaint the CTO shall be withdrawn.
11. College has to operate in such a way that no pollution problem arises to common people & environment. If such complaint is verified and found true, verification of the complaint.
12. The Board have right to modify any conditions as and when require in compliance of any change in environmental guidelines and Hon'ble courts orders passed from time to time.
13. College shall comply the provisions of Environment (Protection) Act 1986.
14. College shall submit tri-monthly compliance report of the conditions imposed in the CTO issued.

Copy to:

C.E.O. (C-6) U.P. Pollution Control Board, TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow.

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मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता - देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें - एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त वृद्धि उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेंकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई - वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाकीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

T. C.



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Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppeb.in, Website: www.uppcb.com

Category : GREEN

Application Id : 34534809

254978/UPPCB/Faizabad(UPPCBRO)/CTO/both/AMBEDKAR
NAGAR/2025

Date: 06/12/2025

To,

M/s

DR A K PUBLIC SCHOOL

TAMSA MARG MEERANPUR AKBARPUR, DISTRICT -AMBEDKAR
NAGAR, 224122, AMBEDKAR NAGAR, 224122

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to DR A K PUBLIC SCHOOL located at TAMSA MARG MEERANPUR AKBARPUR, DISTRICT -AMBEDKAR NAGAR, 224122, AMBEDKAR NAGAR, 224122. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA DR A K PUBLIC SCHOOL granted for the period from 27/11/2025 to 31/03/2030 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Education College from Class 1 to 12	Class 1 to 12	Numbers/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	STP- 40 KLD	STP	As Per Board Norms

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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[Signature]

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	As Per Board Norms
2	BOD (mg/L)	As Per Board Norms
3	TSS (mg/L)	As Per Board Norms

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack

Emission Quality Standards

S No.	Stack no	Parameters	Standards

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

- (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
- (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

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1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
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3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
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12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

This Consent to operate is being granted to M/s. DR A K PUBLIC SCHOOL, TAMSA MARG MEERANPUR AKBARPUR, DISTRICT- AMBEDKAR NAGAR for operate of the school which is valid for Education College from Class 1 to 12 as CTO application

1. Ensure that the school obtains No Objection Certificate from SGWA for ground water exploitation.

2. Ensure that the school is run in such a manner that it does not have any adverse impact on the surrounding environment, population and health of the people.
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4. Compliance with the provisions mentioned in the Hazardous Waste Management Rules-2016 as amended should be ensured.
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6. College shall comply with various Waste Management Rules as notified by MoEf & CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, E- waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016. Under E (P) Act, 1986.
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10. In case of violation of above mentioned conditions or any public complaint the CTO shall be withdrawn.
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मिशन LiFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता - देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
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- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त वृद्धि उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेंकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई - वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और उनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

T.C
S

Handwritten signature or initials at the top center.

अकबर-अब्दुलक़द्वीर
 नगर पालिका परिषद
 मजिस्ट्रेट मजिस्ट्रेट
 विहित मजिस्ट्रेट द्वारा
 Boudin

नोट:- (1) विल प्राप्त होने की तिथि से 15 दिवस के भीतर भुगतान करना आवश्यक है। विल अर्थात् विलों की धनराशि भुगतान न होने पर नगर पालिका अधिनियम 1916 की धारा 168 व 169 के अन्तर्गत कार्रवाई की जावेगी। (2) विलीय बंध की समस्त नकलें नगर पालिका के भुगतान न होने तक नगर पालिका की कार्रवाई बंद रहेंगी। (क) कार्रवाई बंद रहने पर 18% ब्याज देना, अथवा धारा 173 (क) की कार्रवाई से पूर्व बकाये पर 20% का बरखाज देना होगा।

क्र. सं.	मूल की प्रकृति एवं विवरण	अर्थात्	कूल धनराशि	कूल धनराशि (शब्दों में)
1.	मूल की प्रकृति एवं विवरण	अर्थात्	कूल धनराशि	कूल धनराशि (शब्दों में)
		2018 (2019)	5107 (2019)	5107 (2019)
		2019 (2020)	2019 (2020)	2019 (2020)
		2020 (2021)	2020 (2021)	2020 (2021)
		2021 (2022)	2021 (2022)	2021 (2022)
		2022 (2023)	2022 (2023)	2022 (2023)
		2023 (2024)	2023 (2024)	2023 (2024)
		2024 (2025)	2024 (2025)	2024 (2025)
		2025 (2026)	2025 (2026)	2025 (2026)
		2026 (2027)	2026 (2027)	2026 (2027)
		2027 (2028)	2027 (2028)	2027 (2028)
		2028 (2029)	2028 (2029)	2028 (2029)
		2029 (2030)	2029 (2030)	2029 (2030)
		2030 (2031)	2030 (2031)	2030 (2031)
		2031 (2032)	2031 (2032)	2031 (2032)
		2032 (2033)	2032 (2033)	2032 (2033)
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		2036 (2037)	2036 (2037)	2036 (2037)
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		2204 (2205)	2204 (2205)	2204 (2205)
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M.A.C Form No. 5

Receipt No.

Municipal Board Akbarpur, Ambedkar Nagar

Book No.

27

S. R. No.

039

Demand Register No.

351

Received From

डा० अशोक स्मारक इंटर कॉलेज

Rupees (in words)

मु० चौदह हजार तीन सौ चालीस रुपये

On Account of

भूमि भवन स्वकर 2018-2022

Premises of

Mohalla रसुलवार वार्ड नं०-07

in full/payment of Demand Bill No.

86/047

Dated

14/03/22

A circular stamp with a gear-like border containing the text "Rs. 14340".

Cashier

Accountant

A handwritten signature in blue ink, appearing to be "R. C." followed by a flourish.

14/03/22

Executive Officer

Taxcollector

Clerk I/c of D & C Register

Tax Superintendent

A handwritten signature in blue ink, appearing to be "R. C." followed by a flourish.